

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 472/96.

Dt. of Decision : 01-09-98.

1. M. Srinivas
2. Y. Pandari
3. K. Srinivas
4. Anthi Reddy
5. R. Balananda Kishore
6. N. Venkatram Reddy
7. N. Sangashetty
8. Narsimha Reddy
9. N. Ramulu
10. Mohd. Khaja
11. E. Jyothi Raju
12. R. Punnaiah
13. Sk. Altaf Hussain

..Applicants.

Vs

1. The Ordnance Factory Board,
10-A, Auckland Road, Calcutta
rep. by Director General of
Ordnance Factories and Chairman.

2. The General Manager,
Ordnance Factory Project,
Min. of Defence, Govt. of India,
Eddumailaram, Dist. Medak (A.P.).

..Respondents.

Counsel for the applicants : Mr. P. Naveen Rao

Counsel for the respondents : Mr. N. R. Devaraj, S. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. P. Naveen Rao, learned counsel for the applicants and Mr. N. R. Devaraj, learned counsel for the respondents. He was assisted by Mr. Kunjummen, Assistant Works Manager.

2. When the OA was taken up for hearing the learned counsel for the respondents submitted as follows:-

The seniority list of the applicants and others in the skilled ~~staff~~ ^{grade} in the seniority units in which the applicants are working is to be published on the basis of the direction given in OA. 668/91 which was disposed of on 30-1-95. That seniority list is

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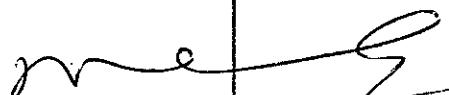
is purely provisional and it will not give any right to those in the seniority list if it is revised later on the basis of the appeal before Hon'ble High Court in connection with the seniority list of Skilled Staff. Till such time the appeal is disposed of by the High Court, the provisional seniority list to be issued as averted above shall be in force for promotion to the highly skilled Gr-II in the seniority unit in which the applicants are placed. The promotions to highly skilled Gr-II will be considered on that basis ~~for~~ of vacancies arising from 1993 onwards in accordance with law. But those promotions are provisional and national and those promoted will be entitled for arrears on the basis of the revised seniority list to be issued after the appeal in the High Court is disposed of. The said seniority list will be issued within 15 days time.

3. In view of the above submission for the respondents, the learned counsel for the applicants submits that there is no need to further go into the merits of this OA and noting the observations as above, the OA may be disposed of.

4. In view of the above submission noting the observation recorded as above, the OA is disposed of. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

1.9.98


(R. RANGARAJAN)
MEMBER (ADMN.)


D.R. Reet

Dated : The 1st Sept. 1998.
(Dictated in the Open Court)

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